

## RAJYA SABHA

Tuesday, the 4th June, 1991/The 14th  
Jyaishta, 1913 (Saka)

The House met at eleven of the  
clock, Mr. Chairman in the Chair.

### OBITUARY REFERENCE

MR. CHAIRMAN: I refer with profound sorrow to the passing away of Shri P. K. Kumaran, a former Member of this House on 4th May, 1991.

Shri Kumaran was born at Tellicherry in Kerala in June, 1921 and had his education at Government Vennengal College Tellicherry. He represented the State of Andhra Pradesh in this House from April 1982 to April 1988. A social worker and labour leader, Shri Kumaran always fought for the cause of the working class and down-trodden people. Shri Kumaran served as a Railway employee from 1939 to 1950, but left his job to take active part in trade-union activities. He had been closely connected with trade union movements since 1945. He attended the 5th Congress of World Federation of Trade Unions held in USSR in December, 1961. During the period of his membership of the Rajya Sabha, he espoused the cause of the working class.

We deeply mourn the passing away of Shri P. K. Kumaran.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute.)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our deep sense of sorrow and profound sympathy.

### PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the Hundred and Fifty-

seventh session of the Rajya Sabha and assented to by the President.

SECRETARY-GENERAL: Sir, I lay on the Table a Statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Fifty-seventh Session of the Rajya Sabha and assented to by the President.

[Placed in Library. See No. LT-2318/91]

I. Report and Accounts (1987-88) of the Tea Trading Corporation of India Limited, Calcutta and related papers.

II. Report and Accounts (1988-89) of the India Tea and Restaurants Limited, Bombay and related papers.

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI SUBRAMANIAN SWAMY): Sir, I lay on the Table—

(I) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

I. (a) Sixteenth Annual Report and Accounts of the Tea Trading Corporation of India Limited, Calcutta, for the year 1987-88, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-2319/91 for (a) and (b)]

II (a) Annual Report and Accounts of the India Tea and Restaurants Limited, Bombay, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company,

[Placed in Library. (See No. LT-2320/91 for (a) and (b))]

(II) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-2320/91]

**I. The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991)**

**II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991)**

**III. The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.**

**IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 (No. 4 of 1991)**

**V. The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991)**

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS. (SHRI SATYA PRAKASH MALAVIYA): Sir, I lay on the Table a copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 123 of the Constitution:

I. The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991) promulgated by the President on the 30th March, 1991.

[Placed in Library. See No. LT-2321/91]...

II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991) promulgated by the President on the 18th April, 1991.

[Placed in Library. See No. LT-2322/91]

III. The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991 (No. 3 of 1991) pro-

mulgated by the President on the 19th April, 1991.

[Placed in Library. See No. LT-2323/91]

IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 (No. 4 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2323/91]

V. The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2325/91]

**Statements showing the action taken by Government on the various assurances, promises and undertakings given during various Sessions.**

SHRI SATYA PRAKASH MALAVIYA: Sir, I also lay a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Sessions shown against each:—

(1) Statement No. XXX—Hundred and Thirty-fifth Session, 1985.

(2) Statement No. XXIX—Hundred and Fortieth Session, 1986.

(3) Statement No. XXVI—Hundred and Forty-second Session, 1987.

(4) Statement No. XXIV—Hundred and Forty-third Session, 1987.

(5) Statement No. XXII—Hundred and Forty-fourth Session, 1987.

(6) Statement No. XX—Hundred and Forty-fifth Session, 1988.

(7) Statement No. XIX—Hundred and Forty-sixth Session, 1988.

(8) Statement No. XVIII—Hundred and Forty-seventh Session, and forty-eighth Session, 1988.